CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.159/2020

Date of Decision: 21.02.2020.

CORAM: R. VIJAYKUMAR, MEMBER (A) R.N. SINGH, MEMBER (J)

- Suman Guna Gimbhal, 42 years, R/at Rudana Maragpada, U.T. of Dadra and Nagar Haveli - 396 230.
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Applicants

(Advocate Shri Chetan Mali)

VERSUS

- Administrator,
 Union Territory of Dadra & Nagar
 Haveli, at Silvassa, UT of Dadra
 and Nagar Haveli 396 230.
- Chief Executive Officer, District Panchayat, Silvassa, UT of Dadra & Nagar Haveli – 396 230.
- Secretary, Department of Education,
 Union Territory of Dadra & Nagar Haveli,
 Silvassa 396 230.
 Respondents

ORDER (Oral)
Per: R. Vijaykumar, Member (A)

Heard the learned counsel for the Applicants.

2. MA No.189/2020 for Joint Petition is allowed for the reasons stated there in the MA.

- 3. The present OA is filed by the applicants on 14.01.2020 under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs;
 - "8.a) That respondents be directed to regularise appointments of the applicants from their initial dates of appointments with all the consequential benefits of service from initial date of appointment herein on the posts on which they were initially appointed;
 - b) That in alternate to the prayer clause "a" herein above, respondents be directed to regularise services of the applicants as and when permanent vacancies arises by counting their their service from initial date of appointments with continuity of service and other service benefits;
 - c) For such other and further orders as are necessary to do complete justice to the petitioner in the facts and circumstances of this case;
- 4. The Applicants seek regularization of their services with the respondents which they have entered in the year 2006 along many others who have already been with regularized. The Applicants contend that only some ST candidates have been regularized but not those in Marathi medium and all the eight applicants accordingly represented to the respondents in their letter dated 21.08.2015, a sample of which is annexed at Annex. A-10 of the paper book.

The Respondents had not replied and therefore, the applicants approached the Hon'ble High Court of Bombay seeking intervention and on their admission that they were not apprehending that their services would be terminated, they were advised to approach the Tribunal and they have done so in the present OA.

- representation filed by the applicants in 2015 is pending consideration of the respondents, the respondents are directed to consider the representation of the applicants including similarly placed persons and to pass appropriate orders on their request for regularization within a period of eight weeks from the date of receipt of a certified copy of this order and communicate the same to the applicants within two weeks thereafter.
- 6. In the above terms, the OA is disposed of. However, no order as to costs.

(R.N. Singh) Member (J)

(R. Vijaykumar) Member (A)